[श्री यवराज]

यहां उसे अपनी इंजीनियरिंग के अनुभव पर उसका विकास करते हैं। एफ पी डी आई एल में भी 1970–71 तक यही प्रणाली चलती रही। जब पानीपत और भटिंडा के दो फर्टिलाइजर प्रोजेक्ट इस संस्थान को नहीं दिए गए और पूरा का पूरा प्रोजैक्टर जापानी कम्पनी टोयो को दिया जाने लगा तब उस समय भारतीय खाद निगम के चेयरमैन ने इस प्रस्ताव का घोर विरोध किया और उन्होंने राय दी कि यह दोनों प्रोजैक्ट भारतीय–प्रतिष्ठान ही कर सकता है। उनकी बात सच निकली जब की ठीक पानीपत और भटिंडा की तरह दो प्रोजेक्ट नांगल विस्तार और सिन्द्री आधुनिकीकरण जो इस प्रतिष्ठान द्वारा किये गये हैं अपने निश्चित समय पर पूरे हो गये हैं पर भटिंडा और पानीपत जो जापानी कम्पनियों द्वारा किये जा रहे हैं वे अपमे निश्चित समय से 36 महीने पीछे हैं।

जब बम्बई में 2700 टन अमोनिया प्लांट बनाना ही था तो उसे 1350 टन के दो प्लांट के बजाय 900 के तीन प्लांट दिये जा सकते थे जिससे यह काम भारतीय कम्पनी द्वारा ही किया जा सकता है। रामागुण्डम तथा तालचेर प्रोजक्टों में इसी प्रकार से भारतीय कम्पनी ने विदेशों से टक्नीकल नो हाऊ ले कर पूरा काम अपने से किया। यह कार्य भी मुख्य रूप से इसी संस्थान को दिया जा सकता था जो कुछ बाहर से टेक्नीकल नो हाऊ ले कर अपने से कर सकता था। लेकिन ये पूरे के पूरे प्रोजैक्ट विदेशी कम्पनियों को दिये जा रहे हैं और इस संस्थान को सिर्फ नक्शा खींचने का काम मिलेगा वह भी सिर्फ लोगों की आंख में धूल झोंकने के लिए कि एफ० पी० डी० आई० एल० को भी कुछ काम दिया जा रहा है। भारतीय परिवेश में 1350 टन की क्षमता वाला प्लांट ठीक से चल सकेगा या नहीं इसकी कोई गारण्टी नहीं है, क्योंकि इसके प्रत्येक स्पेयर पार्ट्स बाहर से मंगाने होंगे। उदाहरण स्वरूप बरौनी खाद कारखाने का कारबन डाइ आक्साइड गैस कम्प्रेसर उसका स्पेयर पार्ट्स मंगाने में तीन महीने से भी अधिक लग गये, और तब यह कम्प्रेसर बैठा था। इस तरह की असुविधायें निश्चित रूप से ही इस प्रोजैक्ट में भी रहेंगी।

जब इतने महत्वपूर्ण निर्णय सरकार द्वारा लिये जा रहे हैं तब दुर्भाग्य है कि इस संस्थान का अभी तक 9 महीनों के बाद भी कोई मैनेजिंग डायरेक्टर नियुक्त नहीं किया गया। 3 महीने पूर्व सिर्फ एक पार्ट टाइम चेयरमैन की नियुक्ति हुई है जिन्हें इस संस्थान की कार्य विधियों को देखने का बहुत कम समय है।

अभी उक्त संस्थान का कार्यभार प्रशासी निदेशक को सौंपा गया है जो कुछ दिनों पूर्व जनरल मैनेजर थे। जब से इन्होंने कार्य भार संभाला है तब से चारों ओर विक्षोभ ही विक्षोभ है तथा आंकड़े भी यह दिखाते हैं कि इस संस्थान की आय 1975–76 की अपेक्षा बहुत कम हो गई है।

जहां तक इसके कुछ विभागों को खूब रोजगार मिलने के लिए दिल्ली ले आने की बात है वह फिलहाल जंचती नहीं है। काम लाने के लिए तेज और योग्य अफसरों और इंजीनियरों की जरूरत है न कि दिल्ली में अधिक आदमियों से आफिस खोलने की। अभी तक सिन्द्री में रह कर इसे करोड़ों का काम मिलता रहा है। सिर्फ जरूरत है सिन्द्री के विकास की और इसके लिए राज्य सरकार पूरा सहयोग करने के लिए तयार है। दिल्ली में अधिक बड़ा आफिस रखने से अभी सिर्फ आफिस किराया देने के लिए 6 लाख रु० सालाना देने पड़ेंगे तथा अन्य खर्च अलग होंगे। दिल्ली में अभी इस संस्थान के नाम पर जितने करीब 80 स्टाफ हैं, उन्हीं से यहां के व्यापार का काम पूरा चल जायेगा। अतः इसे विस्तृत करने की कोई आवश्यकता नहीं दिख पड़ती है।

भारत के फर्टिलाइजर प्रोजक्टर के अलावा इस संस्थान में बर्मा, फिलिपीन, इराक और श्रीलंका इत्यादि बाहर के देशों में फर्टिलाइजर का प्रारूप तैयार किया है। अभी अभी पुर्तगाल में भी एक प्रारूप भेजा गया है। इस संस्थान के केटेलिस्ट बुलगेरिया में भी भेजे गये हैं।

यह संस्थान बिहार की प्रतिष्ठा का द्योतक है और इसको किसी भी कीमत पर नष्ट नहीं होने देना है। यह कैसी विडम्बना है कि इसका पंजीकृत मुख्यालय सिन्द्री होते हुए भी एक भी बोर्ड की मीटिंग सिन्द्री में नहीं हुई और सारी की सारी मीटिंगें दिल्ली में ही हुई।

(iii) INDO-BANGLADESH AGREEMENT ON THE PRINCIPLES OF DEMARCATION OF BOUNDARY BETWEEN THE TWO COUNTRIES AND EXCHANGE OF CERTAIN ENCLAVES.

SHRI AMAR ROY PRADHAN (Cooch Behar): Mr. Deputy-Speaker, Sir, I thank you for permitting me to raise the following matter of urgent public importance under Rule 377.

It was published in the newspapers, namely, Amrita Bazar Patrika, Calcutta Edition, dated 21st of October, 1978, Ananda Bazar Patrika dated 18th of November, 1978 and Jugantar Patrika dated 28th of November, 1978 and Satyajugo dated the 17th of December, 1978, that the Government of India have finalised a legislation to give effect to the Indo Bangladesh Agreement arrived at between the ex-Prime Minister of India and the then Bangladesh Prime Minister on 16th May 1974, on the principles of demarcation of boundary between the two countries and exchange of several enclaves.

It is learnt that the Government of India is going to introduce a Constitution Amendment Bill which will only involve the Schedules and are expected to follow the Constitution (Ninth Amendment)

Act, in favour of its agreement with Bangladesh, for handing over the land of Tinbigha, an integral part of the Indian Union to Bangladesh.

In the name of solving the enclave problems, the said Indo Bangladesh agreement will create new problems which are detrimental to the interest of the Indian Union and Indian Citizens of Kuchlibari Gram Panchayat in Cooch Behar district of West Bengal in particular.

Tinbigha is a small piece of land area about 178 metres by 85 metres. According to the agreement, if Tinbigha is handed over to Bangladesh, then, it will make Kuchlibari Gram Panchayat area of 30 square miles, with a population of 25,000 to be a new enclave. One who has some little idea about the Indian enclaves knows what a horrible condition is prevailing there for the last 30 years. Dacoity, robbery, arson, looting, raping, and murder in broad day light are day-to-day affairs. Only a jungle rule is there. The total area of Indian enclave within Bangladesh is about 29 square miles. On the other hand, Bangladesh enclave within India is about 18 square miles only. According to the agreement, Dahagram and Angarpota enclaves, with an area of about 10 square miles, will be with Bangladesh and it will not be exchanged. So, by way of exchange of enclaves, according to the said agreement, India will have to forego 29 square miles as against only 8 square miles of Bangladesh. Moreover, according to the agreement, if the corridor (from Bangladesh mainland to Dahagram Angarpota enclave) is allowed *via* Tinbigha by perpetual lease, then, the Kuchlibari area will be cut off from the rest of the Indian territory and as such the people of this area will have to suffer untold miseries. They will be at the mercy of the Bangladesh Government. A new Indian enclave problem will arise. So, this type of gift of Tinbigha to Bangladesh must be stopped at all costs. Certainly, we want friendship with Bangladesh, but not at the cost of our motherland. No more appeasement. No more surrenders. No more cessation of our motherland.

(iv) Reported shifting of Naval Akademy from Cochin.

DR. HENRY AUSTIN (Ernakulam) : I thank you, Mr. Deputy-Speaker, for permitting me to make my submission, drawing the attention of the Defence Minister to the reported statement of the Chief of Naval Staff. The reported statement of the Chief of Naval Staff,—as reported in Mathrubhumi (one of the leading dailies of Kerala), dated 16-12-1978,—has stated that the Cochin Naval Akademy (Officers' Training) may be shifted from Cochin and that alternative sites are being located in other State. This statement was made by him at Madras recently when he addressed a Press Conference. This statement from the Chief of Naval Staff has created a widespread concern and anxiety in Kerala, particularly in my constituency, Ernakulam, where this institution is located. As is well-known, Cochin Harbour is one of our major naval bases and this Naval Akademy was established as early as in 1969 and since then it has been developing as a major Akademy where Naval Officers are being trained. Cochin Naval Base has assumed major significance in view of the recent developments in the Indian ocean where fleets of major powers are not only constantly moving but also have secured bases.

Kerala has very few Defence establishments and the people have been clamouring for more Defence establishments. There is no obvious reason at all for a transfer of this Naval Akademy from Cochin, as the same is already functioning as a great educational centre. Moreover, the shifting of this fully-developed Akademy will also cost the exchequer heavily and lead to unemployment and other dislocations to the employees.

This is a matter of urgent public importance and I request the Central Government and particularly the Defence Minister, not to think about shifting of this major Naval Officers' Akademy and make a statement allaying anxieties lurking in the minds of the people of Kerala in this regard.

(v) Information given by the Indian Commercial Pilots' Association about Boeing 737 aircrat which crash-landed at Hyderabad.

SHRI JYOTIRMOY BOSU (Diamond Harbour) : Sir, under rule 377, I wish to raise the following :—

I have just now come to know that the Indian Commercial Pilots' Association informed the Director of Operations, New Delhi, Director of Training, Indian Airlines and the Manager, Air Safety, Indian Airlines that this particular aircraft, the American-made Boeing 737 aircraft VT-EAL which crashlanded at Hyderabad, was showing some surprising and abrupt behaviour which at times cannot be substantiated on ground. There are positive reports that on many occasions, immediately after take off, the aircraft gets into abrupt left bank at dangerously low altitude which may happen once, and is not expected to repeat again for few take offs and then suddenly occur again.